Fresh probe into space spectrum agreement

- *43. DR. JANARDHAN WAGHMARE: Will the PRIME MINISTER be pleased to state:
- (a) whether the former ISRO Chairman, has demanded a fresh probe into the space spectrum agreement and its subsequent termination last year;
- (b) if so, whether in view of written representations made by former ISRO Chairman, Government proposes to probe the various allegations made by him;
 - (c) if so, the details thereof, and
- (d) the steps Government proposes to take to ensure that in future transparency is maintained in various deals?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Former ISRO Chairman has demanded a fresh probe into the Antrix-Devas agreement and its subsequent annulment.

- (b) and (c) The matter is under the examination by the Government.
- (d) The INSAT Coordination Committee (ICC) has been reconstituted in order to ensure a transparent process in deals related to leasing satellite transponders. The reconstituted ICC has met twice during 2011. Technical Advisory Group and Standing Pricing Committee have also been activated. The allocation of transponders of GSAT-8 and GSAT-12 satellites has been cleared by ICC for the use of Government departments for strategic and societal applications. ICC is evolving revised guidelines for transponder allocation in future.

Handing Over of Gilgit-Baltistan area to China

- *44. SHRI PRAKASH JAVADEKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
 - (a) whether Government is aware of the media reports that Pakistan is